NATIONAL COMPANY LAW TRIBUNAL NEW DELHI BENCH NEW DELHI

C. P. NO. 43(ND)2008 **CA. NO**.

PRESENT: SMT. INA MALHOTRA

Hon'ble Member (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 27.09.2016

NAME OF THE COMPANY: M/s. Madhu Bhaskar & Ors. V/s. Ishwar Industries Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398

S.NO	. NAME	DESIGNATION	REPRESENTATIO	N SIGNATURE
1.	TAKRIM AHSAN KHAN	Adv.	Applicants	Alchon
ł. 2.	Mer. Sauce	abh Kalia	· ADU Petition	er Jamuidhi
	Ms. James SARWAR RAZ		Respondents	Sour lace
4.	LAXMAN NE	GI AR	R-1	By
5	IMRAN Mou	LAEY Adv.	Applicant (Teasa (mostunt)	Javon
6.	SHOBHAN M	AHANTI, ADU ORI	APPLICANT DER	Anahan (

Application had been filed by certain persons praying for modification of the stay order granted in this case. These applicants had paid full consideration for purchase of their flats and had also been given possession. However on account of the stay order, the sale deeds in their favour have still not been executed.

Contd/-....



- 2. Amended applications has been filed on behalf of Mr. Sanjiv Lamba, Mr. Alok Chopra, Mrs. Madhulika Lamba, Mrs. Kammi Lamba and Continental Furnishers giving better details of the transactions with respondent company and their collaborators GTPL. They received possession of their allotted flats in the year 2001 and mutation was also effected in the year 2006.
- 3. The petitioner, who is the widowed sister-in-law of Respondent 2 has since raised allegation u/s 397/398 against the Respondents and therefore resists the prayer for registration of the sale deed in favour of the applicants.
- 4. Ld. Counsel for the petitioner accepts notice of the application. Let the reply be filed by 04.10.2016 with an advance copy to the opposite counsel.

5. To come up on arguments and disposal on 06.10.2016.

(Ina Malhotra) Member Judicial